

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.218- CP 85 of 2019  
With  
ITEM No. 219- IA 45 of 2019  
ITEM No. 220- IA 561 of 2019  
ITEM No. 221- IA 114 of 2020  
ITEM No. 222- IA 838 of 2020

**Proceedings under Section 241-242 & 246 of Co. Act, 2013**

**IN THE MATTER OF:**

Harshavardhan Singh & Anr  
V/s  
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on 02/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nachiket Dave, Advocate  
For the Respondent : Mr. Jaimin Dave, Advocate a/w.  
: Ms. Hirva Dave, Advocate for R-2

**ORDER**

None has appeared on behalf of the other respondents.

Since the CIRP order is still in existence and a moratorium is in place, we are inclined to adjourn this matter as a *sine-die*.

Liberty is given to the Counsels to place on record the purshish in case the moratorium is lifted by the appellate Tribunal or by the Hon'ble Supreme Court.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**